

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 259 of 2021

Savita Kumari ... Petitioner
Versus
The State of Jharkhand & Anr. ... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Sameer Saurab, Adv.
For the State : Mr. Tarun Kumar , Addl. P.P.

04 / 26.03.2021

Heard the parties through Video Conferencing.

Let notice be issued to Opposite Party no. 2. The petitioner is directed to file requisites of notice through both processes i.e. under registered post with A/D as well as through ordinary process within two weeks, failing which, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued on opposite party no. 2.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-